

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 35266/2019

(Arising out of impugned final judgment and order dated 19-12-2017 in WC No. 29035/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

MUNAOO PATEL

Respondent(s)

(FOR ADMISSION and I.R. and IA No.155133/2019-CONDONATION OF DELAY IN FILING and IA No.155134/2019-EXEMPTION FROM FILING O.T.)

Date : 18-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
 Mr. Rajeev Kr. Dubey, Adv.
 Mr. Ashiwan Mishra, Adv.
 Mr. Sheetal Rajput, Adv.
 Mr. Kamendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. V. Shekhar, learned senior counsel appearing for the petitioner-State of Uttar Pradesh.

Issue notice both on the application for condonation of delay as well as on the special leave petition.

Status quo, as on the date, to be maintained by the parties, until further orders from this Court.

Tag with SLP(C)No.29139 of 2018.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER